

[Shri K. D. Malaviya]

- published in Notification No. GSR. 651, dated the 6th May, 1961;
- (c) The Minerals Conservation and Development (Second Amendment) Rules, 1961 published in Notification No. GSR 951, dated the 22nd July 1961;
- (d) Notification No. GSR. 880, dated the 8th July, 1961. [Placed in Library. See No. LT-3040/61.]
- (ii) to lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (a) The Mineral Concession (Amendment) Rules, 1961, published in Notification No. GSR. 1133, dated the 16th September, 1961.
- (b) Notification No. GSR. 1199, dated the 30th September, 1961.
- (c) The Mineral Concession (Second Amendment) Rules, 1961, published in Notification No. GSR. 1303, dated the 28th October, 1961. [Placed in Library. See No. LT-3303/61.]
- (iii) to lay on the Table a copy of the Oil and Natural Gas Commission (Second Amendment) Rules, 1961 published in Notification No. GSR. 1282, dated the 21st October, 1961 under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-3321/61.]

NOTIFICATIONS AND RULES UNDER THE ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg

- (i) to re-lay on the Table a copy of Notification No. GSR. 1018,

dated the 12th August, 1961 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-3202/61.]

- (ii) to lay on the Table a copy each of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) The All India Services (Medical Attendance) Amendment Rules, 1961, published in Notification No. GSR. 1245, dated the 14th October, 1961.
- (b) The Indian Police Service (Uniform) Second Amendment Rules, 1961 published in Notification No. GSR. 1300 dated the 28th October, 1961. [Placed in Library. See No. LT-3304/61.]

ANNUAL REPORT OF NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA LIMITED

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the Annual Report of the National Research Development Corporation of India Limited, New Delhi, (English and Hindi versions) for the year ending the 31st March, 1961, along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1961. [Placed in Library. See No. LT-3336/61.]

LOK SAHAYAK SENNA (AMENDMENT) RULES AND RESERVE AND AUXILIARY AIR FORCE ACT (SECOND AMENDMENT) RULES

The Deputy Minister of Defence (Sardar Majithia): I beg to lay on the